



2026:AHC:38947-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 1974 of 2026

Gopal Das @ Rohit Saini

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Aditya Kumar Tripathi
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned A.G.A. for the State and perused the record.
2. At the very outset, learned A.G.A. has pointed out that investigation in the instant case has already been concluded and final report has been submitted in favour of the petitioner.
3. Learned counsel for the petitioner could not dispute the aforesaid facts and states that he does not want to press the writ petition and seeks to withdraw it.
4. In view of the statement made, this writ petition is dismissed as withdrawn.

February 20, 2026
KS

(Achal Sachdev,J.) (Rajiv Gupta,J.)